

**Central Administrative Tribunal
Principal Bench**

**CP No. 264/2018
OA No. 1837/2017
MA No. 3860/2018**

New Delhi, this the 21st day of December, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Indra Rani W/o Mahendra Singh,
Principal (Retd.), Age about 60 years,
Worked under Directorate of Education,
Govt. of NCT of Delhi,
R/o 152, Gagan Vihar Extension,
Delhi-51

- Applicant

(By Advocate: Mr. RK Shukla for Ms. Meenu Mainee)

Versus

1. Sh. Anshu Prakash,
Chief Secretary,
Govt. of NCT of Delhi,
Delhi Sectt. IP Estate,
New Delhi-110002
2. Ms. Somya Gupta,
Director of Education,
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat, Delhi-110054
3. Sh. Manjit Rai,
Inquiry Officer,
DSNICS (JAG-II) (Retd.)

Office of Addl. Secretary (Vig.)
Dte. of Vigilance,
6th Level, C-Wing, Delhi Sectt.,
IP Estate, New Delhi - Respondents

(By Advocate: Ms. Purnima Maheshwari)

ORDER (ORAL)

Ms. Nita Chowdhury:

On 10.08.2018, a detailed order was passed directing the respondents to conclude the disciplinary inquiry expeditiously. As per the reply given by the respondents, they have complied with the said order and accordingly, they have taken a decision. But as the applicant has since retired, they are now required to take an approval for further action against the retirement employee as per prescribed under the said Service Rules.

2. In view of the substantial compliance of the order of this Tribunal, nothing remains in this CP and the same is closed. Notices issued to the respondents are discharged. MA No. No. 3860/2018 also stands disposed of.

(S.N. Terdal)
Member (J)

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(Nita Chowdhury)
Member (A)